

YUNUS SALEEM): I beg to lay on the Table—

(1) A copy of the Report on the Fourth General Elections in India, 1967, Volume I (General). [Placed in Library, See No. LT-41/68].

(2) A copy each of the following Notifications under subsection (3) of section 28 of the Representation of the People Act, 1950:—

- (i) The Registration of Electors (Second Amendment) Rules, 1967, published in Notification No. S.O. 4570 in Gazette of India dated the 18th December, 1967.
- (ii) The Registration of Electors (Amendment) Rules, 1968, published in Notification No. SO 370 in Gazette of India dated the 25th January, 1968. [Placed in Library, See No. LT-42/68.]

13.42 HRS.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th February, 1968, has passed the enclosed motion referring the Motor Vehicles (Amendment) Bill, 1965, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"WHEREAS this House at its

sitting held on the 3rd August, 1966, adopted a motion that the Bill further to amend the Motor Vehicles Act 1939, be referred to a Joint Committee of the Houses consisting of 45 Members; 15 Members from the House and 30 Members from the Lok Sabha;

AND WHEREAS this House appointed fifteen members from this House to the said Joint Committee;

AND WHEREAS this House recommended that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee;

AND WHEREAS a message was thereafter transmitted to the Lok Sabha on the 4th August, 1966, communicating to the Lok Sabha the adoption of the said motion by this House;

AND WHEREAS the Lok Sabha was dissolved on the 3rd March, 1967 before any action could be taken pursuant to the said message, and a new Lok Sabha was thereafter constituted;

NOW THEREFORE this House do resolve that the Bill further to amend the Motor Vehicles Act, 1939, be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shri Anand Chand.
2. Maulana Abdul Shakoor.
3. Dr. B. N. Antani.
4. Shri M. V. Bhadram
5. Shri M. P. Bhargava.
6. Shri Niranjan Singh.
7. Shri Mahabir Dass.
8. Shri Narayan Patra.
9. Shrimati Lalitha Rajagopalan.
10. Shri M. Govinda Reddy.
11. Shri Ram Sahai.

12. Shrimati Sarla Bhadauria.

13. Shri C. L. Varma.

14. Shri Niranjan Varma.

15. Shri Tirath Ram Amla.

and 30 members from the Lok Sabha.

That in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

That in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

That the Committee shall make a report to this House by the 31st August 1968; and

That this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi and Ajmer Rent Control (Nasirabad Cantonment Repeal) Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 13th February, 1968.

DELHI AND AJMER RENT CONTROL (NASIRABAD CANTONMENT REPEAL) BILL

AS PASSED BY RAJYA SABHA

Sir, I lay on the Table of the House the Delhi and Ajmer Rent Control (Nasirabad Cantonment Repeal) Bill, 1968.

12.44 hrs.

STATEMENT RE. ACCIDENT AT LUCKEESARAI STATION

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): Sir, it is with profound regret that I rise to make a statement on an unfortunate incident in which some persons were run over by train No. 12 Down Delhi-Howrah Express at Luckeesarai Station at about 22.12 hours last night, that is, 14-2-1968.

Due to Magh Purnima, pilgrims had gathered at various points along the Ganga to take bath. The Eastern Railway had arranged to run the following Mela specials for the benefit of the pilgrims:—

- (1) From Danapur to Dildarnagar
- (2) From Patna to Jahanabad.
- (3) From Barauni to Semaria.
- (4) From Danapur to Arrah.
- (5) From KiuI to Sheikhpura.

SHRI S. M. BANERJEE (Kanpur): Sir, What is this?

MR. SPEAKER: Statement about railway accident.

SHRI S. M. BANERJEE: Where?

MR. SPEAKER: He is telling that.

SHRI C. M. POONACHA: While the Mela special from KiuI to Sheikhpura Station was coming to Luckeesarai where it reached at 22.14 hours, a lot of people from the down side rushed across the down main line to reach the Mela special coming on the up line. Meanwhile No. 12 Down Delhi-Howrah Express ran through Luckeesarai at 22.12 hours. In this process 29 persons were run over by the Delhi-Howrah Express of whom 13 persons on the spot and 3 died subsequently in the Luckeesarai block hospital.